

IN THE HIGH COURT OF BOMBAY AT GOA.

(LD-VC-OCW-108/2020)

IN

(LD-VC-CW-156/2020)

Martina Fernandes Applicant.

Vs

Rajanikant Vrjaynath Keni

Robolow(deceased)

Through legal heirs and anr. Respondents.

Shri T. Vaz, Advocate for the Applicant.

Shri Pavithran A. V., Advocate for the respondent no.1.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 1st September 2020.

P.C.

The Petitioner has moved this Misc. Civil Application for correcting the pleadings in the Writ Petition. As s seen from the records it is a technical correction against which the first respondents have no objection.

2. I, therefore, allow the Misc. Civil Application. The petitioner will correct the pleadings and submit a corrected copy to the Registry one week.

3. The learned counsel for both the parties agree that matter can be disposed of in the next adjournment. For that, the petitioner's counsel seeks two weeks time.

4. Post the matter on 15.9.2020.

5. Status quo to continue in the meanwhile.

DAMA SESHADRI NAIDU, J.

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